

12.00 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO RESERVE BANK OF INDIA (NOTE ISSUE) REGULATIONS, 1935, NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (As amendment upto 2nd February, 1979) (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1970. [Placed in Library. See No. LT—4248/79].

(2) A copy of Notification No. G.S.R. 307(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1979 regarding extension of the existing rate of Customs duty on Copper and certain copper products till 30th September, 1979, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—4247/79].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 277(E) published in Gazette of India dated the 30th March, 1979, regarding exemption to air-conditioners, refrigerators and water coolers for use by foreign diplomatic missions and officials holding diplomatic status from excise duty, together with an explanatory memorandum.

(ii) G.S.R. 308(E) published in Gazette of India dated the 31st March, 1979 regarding extension of the existing rate of the Central Excise duty on Copper and certain copper products till 30th

September, 1979, together with an explanatory memorandum [Placed in Library. See No. LT—4248/79].

(iii) G.S.R. 474(E) published in Gazette of India dated the 31st March, 1979 regarding extension of the duty concession to Combined Tablets of Iron and Folic Acid and Liquid preparations thereof intended exclusively for distribution free of cost under the National Family Welfare Programme for 1979-80 being the International Year of Child, together with an explanatory memorandum. [Placed in Library. See No. LT—4248/79].

SHRI SAUGATA ROY (Barrackpore): We had given notice of an adjournment motion on the hanging of Bhutto. You said you would consider it when the news was confirmed.

MR. SPEAKER: No, no. The adjournment motion is rejected.

SHRI VASANT SATHE (Akola): Today there is another news, of Solomon Mahlangu, the nationalist leader of South Africa being hanged.

MR. SPEAKER: I have allowed a statement under rule 377 on it.

SHRI VASANT SATHE: That will not do. Let the Foreign Minister on behalf of the entire Government express his horror and shock at this illegal murder of a nationalist leader. I hope he will make a statement on it.

SHRI EDUARDO FALEIRO (Morugao): Last time Mr. Vajpayee promised to make a statement on Bhutto. Will he make it today?

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice about the arrest of 300 army officers and other ranks.